

[Sh. Vishwanath Pratap Singh]

ence across the border. And for that, be it covert and there was also overt, interference—it is something with which we cannot compromise, and we have made it abundantly clear that if any misadventure is attempted, we will react not only swiftly, but decisively. Not only we have the will but we also have the capacity and many a time conflict has been averted because there was clarity of intention and there was sufficient strength to meet it. So, if there is any misadventure by Pakistan, let it be clear, it should not be because of any misunderstanding of our will to defend our country, its independence and its integrity. And any misadventure will not be without cost to Pakistan. I do not want to sound hawkish, but I think it is my duty also to spell it out very clearly, there is no confusion on this for the present Government. At the same time we want to improve relations, but not at the cost of our national interests. We have scheduled our bilateral exchanges. We will not postpone them. To give a signal that we are in right earnest we do want to improve relations. However, such a feeling should not be misunderstood for weakness. Pakistan attempted to internationalise the issue and I must compliment my colleague, the External Affairs Minister, Shri Gujral and all those who are working under him, his team, that they could project the policy of the country and the credit goes to a certain policy which we have been following all these years and the attempt to internationalise it in the first round by Pakistan was not successful. The Arab countries, the major powers, the international community, stood by the perceptions of India. But as Jaswant Singhji said this is the first round. May I assure you that our alertness will continue and efforts will continue to dispel any disinformation on this count and we will be active on this count. One thing is being made that Pakistan many a time projects the point of coreligiosity. It very well knows what the impact could be not only in Kashmir but also elsewhere. It is a very devious argument, but I want to tell Pakistan that the largest number of Muslims are in India, the largest

Muslim country, they say, is India and it is our secular credential that we have been able to hold this multi-faceted social order, political order that we have. It is a tribute to the minorities here—the point which Pakistan is trying to touch they came out boldly on this issue and gave their statement that so far as the integrity of the country is concerned, the minorities stand by it. On this there should be no illusion for any country.

I think while Shri George Fernandes and Mufti Saheb will answer in details, at this moment I will appeal to you and through you to every citizen of this country, every youth, every person senior or young, to come together as one, as India, united, strong, confident, humane as well as firm. I am sure the things in Jammu and Kashmir are not lost. I am confident that we will come out of this challenge that we have as we have come out always.

16.27 hrs.

PAPERS LAID ON THE TABLE

Review and Annual Report of Indian Railway Finance Corporation Ltd., New Delhi for 1988-89 and Report of the Committee of Exports of 'Report of Inquiry by Commissioner of Railway Safety, Southern Circle, Trivandrum into the accident to No. 26 Down Bangalore-Trivandrum Express on 8.7.88

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): I beg to say on the Table:—

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1988-89.

- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—272/90]

- (2) A copy of the Report (Hindi and English versions) of the committee of Experts on 'Report of Inquiry' by Commissioner of Railway Safety, Southern Circle, Bangalore into the accident to No. 26 Down Bangalore—Trivandrum Island Express near Perumon Bridge on 8th July, 1988. [Placed in Library. See No. LT—273/90]

Notifications under Explosives Act, 1984 and Petroleum Act 1934, Annual Report of and Statement re. Review of the working of Central Machine Tool Institute, Bangalore, for 1988-89 etc.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Shri Ajit Singh, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (8) of section 18 of the Explosives Act, 1984:—
- (i) The Explosives (Fifth Amendment) Rules, 1989 published in Notification No. G.S.R. 890 (E) in Gazette of India dated the 12th October, 1989.
- (ii) The Explosives (Seventh Amendment) Rules, 1989 published in Notification No. G.S.R. 903 (E) in Gazette of India dated the 18th October, 1989.
- (iii) The Explosives (Sixth Amendment) Rules, 1989 published in Notification No. S.O. 814 (E) in Gazette of India dated the 12th

October, 1989. [Placed in Library. See No. LT—274/90]

- (2) A copy of the Petroleum (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 511 (E) in Gazette of India dated the 9th May, 1989 under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT—275/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1988-89. [Placed in Library. See No. LT—276/90]
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1988-89 together with Audit Report thereon under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT—277/90]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development

Centre, Agra, for the year 1988-89 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1988-89. [Placed in Library. See No. LT—278/90]

Notifications under Indian Electricity Act, Aircraft Act, Annual Report and Review of Central Power Research Institute, Bangalore for 1988-89, Annual Report and Review of Power Engineers Training Society for 1987-88 and statement regarding delay in laying these papers etc.

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): I beg to lay on the Table:—

- (1) A copy of the Indian Electricity (Amendment-I) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 730 in Gazette of India dated the 30th September, 1989 under sub-section (3) of section 38 of the Indian Electricity Act, 1910 [Placed in Library. See No. LT—279/90]
- (2) A copy of the Aircraft (First Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 605 in Gazette of India dated the 12th August, 1989 together with an explanatory note, under section 14A of the Aircraft Act, 1934. [Placed in Library. See No. LT—280/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Ban-

galore, for the year 1988-89. [Placed in Library. See No. LT—281/90]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society for the year 1987-88
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT—282/90]
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1988-89 together with Audit Report thereon, under sub-section (5) of the section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. See No. LT—283/90]

Report of the Comptroller and Auditor General of India for 1989—Union Government (Commercial) (No. 2)—Indian Rare Earths Ltd.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Prof. M.G.K. Menon, I beg to lay on the Table a copy of the Report of the Comptroller and Auditor General of India for the year 1989 (Hindi and English versions)—Union Government

(Commercial) (No. 2) Indian Rare Earths Limited, under article 151 (1) of the Constitution. [Placed in Library. See No. LT—284/90]

Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1990-91 and other ancillary matters.'

16.28 1/2 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 21st December, 1989:—

- (i) The Appropriation (No. 6) Bill, 1989.
- (ii) The Constitution (Sixty-second Amendment) Bill, 1989.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 21st December, 1989:—

- (i) The Representation of the People (Amendment) Bill, 1989.
- (ii) The Constitution (Sixty-third Amendment) Bill, 1989.

16.29 1/2 hrs.

RAILWAY CONVENTION COMMITTEE

First Report

[English]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Sir, I beg to present the First

16.30 hrs.

PUNJAB BUDGET, 1990-91

[English]

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): Sir, I lay on the table of the House the Annual Financial Statement of the State of Punjab for the financial year 1990-91.

Consequent on the Proclamation issued under article 356 of the Constitution on the 11th May, 1987, the powers of the Legislature of the State of Punjab are exercisable by or under the authority of Parliament. The Statement of estimated receipts and expenditure of the State of Punjab for the financial year 1990-91 is, therefore, being placed before the House.

The Revised Estimates for the current year place State's tax and non-tax revenue at Rs. 1379.41 crores showing a decline of Rs. 63.47 crores from the Budget Estimates mainly due to shortfall in the additional resources mobilisation target of Rs. 150 crores. State's share of Central Taxes, Duties and Grants-in-aid from the Government of India is Rs. 516.10 crores in Revised Estimates compared to Rs. 537.98 crores in the Budget. The expenditure on revenue account is Rs. 2184.32 crores in the Revised Estimates compared to Rs. 2041.57 crores in the Budget Estimates, the increase of Rs. 142.75 crores is due to payment of arrears on account of revision of pay scales and pensions as a result of implementation of recommendations of Third Pay Commission. As a result, the deficit of Rs. 60.71 crores on revenue account estimated in the Budget will turn into a deficit of Rs. 288.81 crores.

On the capital account, the receipts are